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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH  
JAIPUR.

O.A. No. 657/92

Dt. of order: 20.9.93

National Union of RMS-ED : Applicants  
and USE & Ors.

Vs.

Union of India & Ors. : Respondents

Mr. K. L. Thawani : Counsel for applicants

Mr. M. Rafiq : Counsel for respondents

CORAM

Hon'ble Mr. Justice D. L. Mehta, Vice Chairman

Hon'ble Mr. O. P. Sharma, Member (Adm.).

PER. HON'BLE MR. JUSTICE D. L. MEHTA, VICE CHAIRMAN.

The counsel for the applicants submits that the case of the applicants is similar to the case of Ramesh Chander Vs. Union of India & Ors O.A. No. 908/92 decided on 14.7.93. In the said case, directions have been given that the applicant should be granted temporary status in accordance with the guidelines issued by the Department of Posts, vide letter dated 12.4.91 (supra). The question of regularisation should be examined within a period of three months from today and necessary orders should be passed, according to law. The respondents are directed to consider the case of the applicants and if it is similar to that of Ramesh Chander Vs. Union of India & Ors. O.A. No. 908/92, necessary action should be taken as per the directions given in O.A. No. 908/92 decided on 14.7.93. In case the temporary status has already been granted to the applicants, it will not be an adverse factor but will be a plus factor to them. ~~xxxx~~ The O.A. is disposed of accordingly. Parties to bear their own costs.

(O.P. Sharma),  
Member (Adm)

(D.L. Mehta)  
Vice Chairman.